

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No. 1405/2021**

**This the 27<sup>th</sup> day of July, 2021**

(Through video conference)

**Hon'ble Mr. R. N. Singh, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. Chetan Kumar Sharma,  
Aged about 42 years  
S/o Sh. Ummedi Lal,  
R/o B-5, Pragya Path,  
Mahesh Nagar, 80 Feet Road,  
Jaipur-302015  
(Ex-Investigator of NCST, Group C)

...Applicant

(through Advocate Ms. Shubhi Srivastava Shri S. K. Gupta)

**Versus**

1. Secretary,  
Ministry of Tribal Affairs,  
Shastri Bhawan,  
Dr. D. P. Road,  
New Delhi.
  
2. Secretary,  
Department of Personnel & Training  
Ministry of Personnel, Public Grievance & Pensions,  
North Block, New Delhi
  
3. National Commission for Schedule Tribes  
Through its Secretary,  
6<sup>th</sup> Floor, B Wing,  
Lok Nayak Bhawan,  
Khan Market,  
New Delhi-110003

...Respondents

(through Advocate Dr. Ch. Shamsuddin Khan)



**ORDER (Oral)****Hon'ble Mr. R. N. Singh, Member(J)**

In the present OA, learned counsel for the applicant submits that the applicant has approached this Tribunal by way of the present application filed under Section 19 of the A.T. Act, 1985 against the inaction at the end of the respondent no.1 in not deciding and disposing of the statutory appeal of the applicant dated 30.03.2020, which is stated to have been forwarded to them by the office of respondent no.3 against the illegal dismissal of the applicant from service.

2. Issue notice.

3. Dr. Khan, learned counsel, who appears for respondents on advance service, accepts notice.

4. Learned counsel for the applicant submits that the applicant shall be satisfied, if the present OA is disposed of, at this very stage, with a direction to the respondent no.1 to consider the applicant's aforesaid pending statutory appeal dated 30.03.2020 (Annexure A-1) in a time bound manner.

5. We are of the considered view that if such request of the learned counsel for the applicant is accepted, no prejudice is likely to be caused to the respondents.



6. In view of the aforesaid, without going into the merits of the case, the present OA is disposed of with a direction to the respondents to consider the applicant's aforesaid pending statutory appeal dated 30.03.2021 (Annexure A-1) and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within six weeks of receipt of a copy of this order.

7. OA is disposed of in the aforesaid terms. No costs.

**(Aradhana Johri)**  
**Member (A)**

**(R.N. Singh)**  
**Member (J)**

*CC/Uma/Anjali*